

THE PARLIAMENTARY PROCEEDINGS (PROTECTION
OF PUBLICATION) ACT, 1956

See India Code

ACT No. 24 OF 1956

Vol. VI-A An Act to protect the publication of reports of proceedings of
Parliament.

BE it enacted by Parliament in the Seventh Year of the Republic
of India as follows:—

[26th May, 1956.]

Short title
and extent.

1. (1) This Act may be called the Parliamentary Proceedings
(Protection of Publication) Act, 1956.

(2) It extends to the whole of India except the State of Jammu
and Kashmir.

2. In this Act, "newspaper" means any printed periodical work
containing public news or comments on public news, and includes
a news-agency supplying material for publication in a newspaper.

3. (1) Save as otherwise provided in sub-section (2), no person
shall be liable to any proceedings, civil or criminal, in any court in
respect of the publication in a newspaper of a substantially true
report of any proceedings of either House of Parliament, unless the
publication is proved to have been made with malice.

Definition.
Publication
of reports of
Parliament-
ary proceed-
ings privi-
leged.

(2) Nothing in sub-section (1) shall be construed as protecting
the publication of any matter, the publication of which is not for
the public good.

4. This Act shall apply in relation to reports or matters broad-
cast by means of wireless telegraphy as part of any programme or
service provided by means of a broadcasting station situate within
the territories to which this Act extends as it applies in relation to
reports or matters published in a newspaper.

Act also to
apply to
Parliament-
ary proceed-
ings broad-
cast by
wireless
telegraphy.